

ITEM NO.71

COURT NO.8
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION II

Petition(s) for Special Leave to Appeal (Crl.) Diary No.16331/2016
(Arising out of impugned final judgment and order dated 04/03/2016
in CCN No. 2401/2015 passed by the High Court of Judicature at
Allahabad)

ANIL KUMAR PANDEY

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.
(Office report on default)

Respondent(s)

Date : 07/10/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH

[IN CHAMBERS]

For Petitioner(s) Mr. Shailendra Kr. Mishra, Adv.

Mr. Ashutosh Jha, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Four weeks' time is granted to the learned counsel for the
petitioner to cure the defects as pointed out by the Registry,
failing which, the special leave petition shall stand dismissed
without further reference to the Court.

Any application for restoration shall be entertained only
after payment of Rs.1000/- (Rupees One Thousand) to the Supreme
Court Legal Services Committee.

(RASHI GUPTA)

(RENU DIWAN)

SR.P.A. ASSISTANT REGISTRAR